

बम्बई में भी हैं। मैंने उस दिन भी यह कहा था कि भारत का युरेनियम चीन और पाकिस्तान हो कर जा रहा है, यह बड़े बुरा की बात है। इसलिए मैं अनुरोध करना चाहूंगा कि इस पर सरकार डिस्कशन का मौका दे जैसा कि राज्य सभा में दिया गया था तथा इस के सम्बन्ध में सरकार की ओर से वक्तव्य आना चाहिए।

SHRI SAMAR GUHA: Let me have half a minute to make a submission in this connection.

MR. SPEAKER: No, no. You took so much time and you are not yet satisfied. Why do you get up a second time? If you seek my permission, you should care for the permission. I am not allowing you.

SHRI SAMAR GUHA: Sir.....

MR. SPEAKER: Please sit down. He has already raised that point.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I shall first deal with the two matters suggested for discussion in the Business Advisory Committee referred to by Shri Sezhiyan. One relates to the statement of the Finance Minister on the supplementary grants relating to Pondicherry. I had a word with the Finance Minister. He is willing for a discussion, subject to the completion of all the necessary government business. I am in your hands regarding that debate next week.

Regarding the second suggestion, I have heard you with great respect. I also heard Shri Sezhiyan. I am also in utter confusion regarding the scope of the previous discussion. I have got the proceedings. I shall look into them. I shall have a further discussion with Prof. Nurul Hasan and shall bring it to his notice.

Regarding the various other suggestions made relevant to the business next week, I suppose it is the inten-

tion of the House, that I shall faithfully convey them to the concerned Ministers.

13.00 hrs.

BUSINESS ADVISORY COMMITTEE

FORTY-THIRD REPORT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I move:

"That this House do agree with the Forty-Third Report of the Business Advisory Committee presented to the House on the 2nd May, 1974."

श्री अटल बिहारी वाजपेयी (ग्वालियर): अध्यक्ष महोदय, मैंने इसमें संशोधन की सूचना दी है।

अध्यक्ष महोदय: इस में तो नहीं आ सकता। आप ने एक सुझाव दिया है, उस को बाद में देखेंगे, यह तो कल की मीटिंग की रिपोर्ट है।

श्री अटल बिहारी वाजपेयी: कल की जो मीटिंग हुई है.....

अध्यक्ष महोदय: वह तो आप कह चुके हैं।

श्री अटल बिहारी वाजपेयी: लेकिन मंत्रीजी ने क्या कहा है? इस के लिये मंत्री जी को टाइम निकालना है। सदन में लैड प्रेव पर चर्चा अवश्य होनी चाहिये...

अध्यक्ष महोदय: इस के बारे में आप पहले कह चुके हैं।

श्री अटल बिहारी वाजपेयी: लेकिन उस का जवाब क्या मिला?

श्री सतपाल कपूर (पटियाला): मैं चाहता हूँ, इस पर जरूर बहस होनी चाहिये।

MR. SPEAKER: The question is:

"That this House do agree with

[Mr. Speaker].

the Forty-third Report of the Business Advisory Committee presented to the House on the 2nd May, 1974.'

The motion was adopted.

13.10 hrs.

CONSTITUTION (THIRTY-FOURTH)
AMENDMENT* BILL

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): Sir, with your permission, while moving for the introduction of this Bill I would like to submit that there is a slight mistake which I would like to bring to your kind notice. The Constitution (Amendment) Bill which I am introducing is really the Constitution (Thirty-fifth) Amendment Bill. It is not the Constitution (Thirty-fourth) Amendment Bill. I request that the necessary correction may be made in the matter.

MR. SPEAKER: It shall be the 35th.

SHRI ANNASAHEB P. SHINDE: This is the 35th.

MR. SPEAKER: Then this will be numbered as the 35th.

The Law Minister, in that case, will introduce the 34th.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Yes.

MR. SPEAKER: Then you will do it at the end.

SHRI PILOO MODY (Godhra): The introduction of the 35th Amendment Bill is null and void.

MR. SPEAKER: He may introduce it with the new number.

SHRI H. R. GOKHALE: Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India. This will be read not as the Thirty-fifth but the Thirty-fourth.

MR. SPEAKER: This will be put first, this motion for leave to introduce a Bill further to amend the Constitution of India relating to the 34th amendment.

श्री अटल बिहारी वाजपेयी (ग्वालियर) :

यह नम्बर का गड़बड़ क्या है ?

अध्यक्ष महोदय : यह मुझे पता नहीं है।

SHRI SEZHIYAN (Kumbakonam): Sir, the House is entitled to know what is the reason for this change. They mention one thing in the Order Paper and then they want to correct it non-chalantly here. How do they have the check to correct it like that here? This shows what respect they have got for the Constitution and for this House.

श्री अटल बिहारी वाजपेयी : ऐन वक्त पर आकर यह कहते हैं कि यह कांस्टिट्यूशन अमेन्डमेन्ट बिल है, यह कोई मजाक नहीं है। कल आर्डर पेपर छपा गया था उसमें जो दिया गया है, कौन सा 34 हो गया, कौन सा 35 हो गया ? आज कहाँ से इनको ज्ञान का इलहाम हुआ है, इसमें क्यों परिवर्तन हो रहा है ?

MR. SPEAKER: I do not know. He is proposing it.

SHRI PILOO MODY: The Business Advisory Committee meets and allots the time for the various Bills. (Interruptions).

SHRI SHYAMNANDAN MISHRA (Begusarai): I am not at all able to understand why the hon. Minister, Shri Annasaheb P. Shinde, thought it fit to amend it. If it remained as 34th, would it have done any harm? What is the difference?

MR. SPEAKER: The Law Minister will explain it. Let us listen to him.

SHRI H. R. GOKHALE: Frankly speaking, the reason is, or the in-

*Published in Gazette of India Extraordinary, Part II, Sec. 2, dt. 3-5-74.